

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 101  
62/252/ND/2021**

**IN THE MATTER OF:  
Norr Consultants (Cyprus) Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 03.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Rakesh Kumar, Mr. Ashish  
Gupta, and Mr. Ankit Sharma  
Advocates.**

**For the ROC**

**:Ms. Mitika, AROC.**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the Learned Counsel for the Appellant. AROC is present and submitted that copy of the Appeal is not received by them. The Learned Counsel for the Appellant is directed to provide a soft copy of the appeal along with all its annexures as filed in the Tribunal to the AROC and also do fresh service on the Income Tax Department to enable them to file reply. The Learned Counsel for the Appellant is also directed to confirm the Tribunal on the next date of hearing whether last three years' Income Tax Returns have been filed or not in the matter. Matter is adjourned to **08.04.2021.**

**—Sel—**

**(V.K. Subburaj)  
Member (T)**

**—Sel—**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)